

**DIVISION BENCH**

**ITEM NO.109**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.550/2023 & IA No.90/2024 IN CP (IB) No.262/ALD/2019**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 8<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>BANK OF INDIA V/S M/S GANGOTRI ENTERPRISES LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

- Sh. Saurabh Paul, Adv. : *For the Applicant in IA No.550/2023*
- Sh. Anirban Bhattacharya with  
Sh. Rajeev Chowdhary, Adv. : *For the Applicant in IA No.90/2024*
- Sh. Nilotpal Shyam, Adv. : *For the Res./ RP Ms. Babita Jain present  
in person in both IAs*

**ORDER**

Ld. Counsels representing the parties are present.

**IA NO.90/2024**

- 1.** In this case, the reply on behalf of the RP has already been filed, however there are some defects, which are stated to have been rectified. Let the reply come on record. The copy of the reply has already been supplied to the opposite side.
- 2.** Let the matter be adjourned for hearing on 17<sup>th</sup> May, 2024.

**-Sd-**

**-Sd-**

**IA NO.550/2023**

1. After arguing for some time, the Ld. Counsel representing the RP seeks and is granted time to clarify with respect to the amount having been received from the DSIIDC in implementation of the contract of the DSIIDC with the Applicant, and the amount which is disbursed so far by the DSIIDC and released to the applicant and the amount retained by the RP.
2. Let the affidavit be filed within a period of two weeks and the matter be adjourned for further hearing on 4<sup>th</sup> June, 2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**8<sup>th</sup> May, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*